

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S VALTROM TECHNOLOGIES PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Valtrom Technologies Private Limited
2.	Date of incorporation of corporate debtor	17.03.2015
3.	Authority under which corporate debtor is incorporated / registered	ROC- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31908DL2015PTC277999
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot-1, Block-A, G/F, Gali No.2 Mahipalpur New Delhi South West Delhi.
6.	Insolvency commencement date in respect of corporate debtor	20.04.2023 (The CIRP has commenced vide order dated 20.04.2023, however the copy of order was received on 26.04.2023)
7.	Estimated date of closure of insolvency resolution process	17.10.2023 (being 180 days from the Insolvency Commencement Date w.e.f. 20.04.2023)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Satish Kumar Chugh IBBI/IPA-003/IP-N00270/2020-2021/13196
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 111-B, Pocket- F, Mayur Vihar Phase- II, Delhi- 110091 Email: skchugh111@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 111-B, Pocket- F, Mayur Vihar Phase- II, Delhi- 110091 Email: cirp.valtromtechnologies@gmail.com
11.	Last date for submission of claims	04.05.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S **Valtrom Technologies Private Limited** on 20.04.2023 (the copy of order was received by the IRP on 26.04.2023).

*SKumar*



The creditors of **Valtrom Technologies Private Limited**, are hereby called upon to submit their claims with proof on or before 04.05.2023 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. You may download the relevant claim forms from the website of the IBBI, <https://ibbi.gov.in/home/downloads>.

**Submission of false or misleading proofs of claim shall attract penalties.**



Satish Kumar Chugh  
Interim Resolution Professional in the matter of  
Valtrom Technologies Private Limited  
IBBI Regn, No. IBBI/IPA-003/IP-N00270/2020-2021/13196



Date: 28.04.2023

Place: Delhi